

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.21
C.P. (CAA)No.06/BB/2024

IN THE MATTER OF:

M/s. Motorola Mobility Chennai Pvt. Ltd. ... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on: 08.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Naman G. Joshi, PCS

ORDER

1. Heard the Ld. PCS appearing for the Petitioner. None appeared for the ROC/RD.
2. Pursuant to the Order dated 30.05.2024, Ld. Counsel for the IT Dept., has filed its report vide Diary No.3621 dated 24.06.2024, and the reply thereto has been filed by the Petitioner vide Diary No.3768 dated 01.07.2024. The same are taken on record.
3. In the meanwhile, Ld. Counsel for the ROC/RD is directed to be present on the next date of hearing.
4. List the case on **02.08.2024**.

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)

Shruthi